

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-510

(IB)-771(PB)/2018

IA-5191/2023, Contempt Petition-37/2023, IA/2113/2023

IN THE MATTER OF:

Capri Global Capital Ltd

.....Applicant

Vs.

Value Infratech India Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 27.05.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the SRA : Adv. Arpit Singh Arora
For the RP : Adv Rishabh Jain

ORDER

IA/2113/2023:-

None appears on behalf of the Applicant at the time of hearing and no written submissions on their behalf is available on the e-portal of the Tribunal. Ld. Counsel for the Respondent/RP is present and their written submissions available on the e-portal. The arguments in this matter was heard on 04.03.2024. It is noted that on the last date of hearing i.e. on 18.04.2024 also no one had appeared on behalf of Applicant at the time of hearing, therefore, their right to file written submissions by the Applicant is closed. Order in this **matter is reserved.**

Contempt Petition-37/2023:-

This Contempt petition filed by the present RP against the previous RP for willful, disobedience and non-compliance of order dated 13.03.2023 passed in IA-2811/2022. Ld. Counsel for the Applicant is present. None appears on behalf of Respondent. It is noticed that on the previous occasions also, none appeared on behalf of Respondent despite service. In the interest of justice, last opportunity is being given to the Respondent to file response and appearance failing which the Respondent may be declared ex-parte. List this application on **11.07.2024**.

IA-5191/2023:-

This is an application for approval of Resolution Plan. Vide order dated 18.04.2024, liberty was granted to the RP to serve the Suspended Management through substituted service and filed the proof of service. Ld. Counsel for the RP submitted that they have served the Respondent through substituted service i.e. through publication and has filed proof of publication which is available on the e-portal. None appears on behalf of Suspended Management, therefore, right to file any objection by Suspended Management is closed. List this application on **11.07.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**